GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2563 ANSWERED ON:17.08.2011 LOSSES SUFFERED BY AIR INDIA Yadav Shri Ranjan Prasad

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether public carrier Air India does not follow any pet procedure for pay revision and fixing of Performance Linked Incentives (PLI) in respect of its employees;
- (b) if so, the reasons therefor;
- (c) the amount of allowances and PLI paid by Air India to its employees during each of the last three years and the current year;
- (d) whether AI has also defaulted against Department of Public Enterprises in paying allowances and PLI to its employees; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a): Pay revision and fixation of PLI parameters follow the agreements with the various Unions/Associations entered into by the Management of the airline.
- (b): Does not arise.
- (c): The amount of allowances and PLI paid by Air India to its employees follow the agreements with the Unions/Associations. During each of the last three years and the current year these are as under:-

PLI/Flying Allowances in crores.

Year 2008-09 2009-10 2010-11 2011-12

Hourly payments 354.03 324.34 328.33 45.97

Layever/meal allow. 106.17 169.24 170.26 31.75

PLI 256.72 221.11 230.02 19.73

- (d): Even though these were over the DPE guidelines, necessary information was available.
- (e): Does not arise.